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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 3508/2021 & CM Nos.10620-21/2021**

M/S ALTON BUILDTECH INDIA PVT LTD Petitioner

Through: Mr. Tarun Gulati, Sr. Adv. with Ms.
Kritika Sachdeva, Adv.

versus

UNION OF INDIA & ORS.

..... Respondents

Through: Mr. Zoheb Hossain with Mr. Vivek
Gurnani, Adv. for R-2 & 3.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE TALWANT SINGH

ORDER

% **17.03.2021**

CM No.10621/2021

1. Allowed, subject to just exceptions.

W.P.(C) No.3508/2021 & CM No.10620/2021

2. We are informed that several writ petitions have been filed, which entail similar issues.

2.1. By way of an example, we have been referred to the interim orders passed in the following writ petitions:

- (i) W.P.(C) No.1780/2020 titled: *Johnson & Johnson Pvt. Ltd. vs. Union of India & Ors.*
- (ii) W.P.(C) No.5347/2020 titled: *Gaursons Real Tech Pvt. Ltd. vs. Union of India & Ors.*
- (iii) W.P.(C) No.990/2021 titled: *M/s BPTP Ltd. vs. Union of India & Ors.*

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(iv) W.P.(C) No.2084/2020 titled: *Aster Infracore Pvt. Ltd. vs. Union of India & Ors.*

(v) W.P.(C) No.969/2020 titled: *Nestle India Ltd. & Anr. vs. Union of India & Ors.*

3. Having regard to the submissions made by Mr. Tarun Gulati, learned senior counsel, who appears for the petitioner, and those which have been advanced by Mr. Zoheb Hossain, who appears for respondent nos.2 and 3, for the moment, we are inclined to direct the petitioner to deposit Rs.2.00 crores with the Registry of this Court.

3.1 The deposit will be made within a period of three weeks from today.

3.2. Subject to the deposit being made, no coercive measures will be taken against the petitioner, although the petitioner will continue to participate in the inquiry proceedings.

3.3. In the event, the aforesaid amount is deposited by the petitioner within the timeframe granted by us, the Registry will invest the same in an interest-bearing fixed deposit maintained with a nationalized bank.

4. The respondents will file the counter-affidavit(s) within three weeks from today. Rejoinder(s) thereto, if any, will be filed before the next date of hearing.

5. List the matter on 29.04.2021.

RAJIV SHAKDHER, J

TALWANT SINGH, J

MARCH 17, 2021/pmc [Click here to check corrigendum, if any](#)
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